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**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No.132/97

Date of Order: This the 23rd June 1997.

HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN  
HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

Sri Dayanand Prasad  
Son of Hirday Narayan Prasad  
Accounts officer, N.F.Railway  
Bongaigaon,  
Assam. ... ... Applicant.

By Advocate Mr.M.Chanda, Mr.N.D.Goswami.

-Vs-

1. Union of India  
Through the General Manager,  
N.F.Railway, Maligaon.  
Guwahati.
- ii. General Manager  
N.F.Railway, Maligaon  
Guwahati.
- iii Shri R. Shadap,  
Financial Adviser and the Chief Accounts Officer,  
N.F.Railway,  
Maligaon.  
Guwahati.
- iv. Shri Alokendu Sen  
Chief Engineer(Construction)  
(Ex. Divisional Railway Manager, Katihar)  
N.F.Railway Chief Electrical Engineer  
(Construction, South Eastern Railway,  
Calcutta.
- v. Sri Girish Kumar  
Additional Divisional Railway Manager  
N.F.Railway, Katihar  
Bihar.
- vi. Shri K.B.Vaphei  
Senior Divisional Accounts Officer  
Office of the N.F.Railway  
Katihar  
Bihar.
- vii. Sri Paramananda Deka  
Sr.Accounts Officer,  
N.F.Railway,  
Maligaon, Guwahati.
- viii. Sri Karuna Singhy das,  
Sr.Accounts Officer,  
N.F.Railway, Maligaon,  
Guwahati.
- ix. Shri Bhanu Ranjan Singha,  
Sr.Accounts Officer,  
N.F.Railway,  
Maligaon, Guwahati

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contd/-

x. Shri Ashok Kumar Sinha  
Sr. Accounts Officer,  
N.F.Railway, Maligaon,  
Guwahati.

xi. Sri N.K.Chakraborty  
Sr. Accounts Officer,  
N.F.Railway, Maligaon.  
Guwahati.

xii. Sri A.K.Bomjan  
Sr. Accounts Officer,  
N.F.Railway, Maligaon  
Guwahati.

xiii. Sri Prithwish Dutta,  
Sr. Accounts Officer,  
N.F.Railway, Maligaon  
Guwahati.      ...      ... Respondents.

By Advocate Mr.J.L.Sarkar.

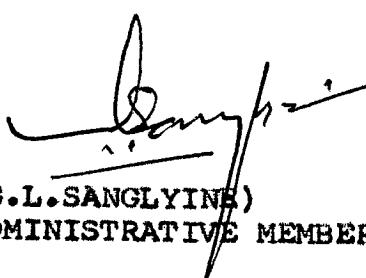
O R D E R.

BARUAH J. (VC):

This Original Application has been filed by the applicant against the Annexure 8 order dated 15-5-97 issued by the respondent No.3, FA & CAO/N.F.Railway, Maligaon, Guwahati under Memo No.PNO/AD/65/215/P.XIII dated 15-5-97 where by the private respondents were promoted and posted in their respective places ignoring the claim of the applicant. According to the applicant all the persons whose names have been mentioned in the Annexure 8 are juniors to the applicant. The contention of the applicant is that this order is unfair, unreasonable and arbitrary. Hence this present Application.

2. We have heard Mr.M.Chanda learned counsel appearing on behalf of the applicant and Mr.J.L.Sarkar learned Railway counsel for the respondents. On hearing the counsel for the parties on perusal of document we find that the Annexure 8 order does not indicate why

the applicant was overlooked though he was senior  
in the  
to the persons mentioned/said Annexure 8 as claimed  
by the applicant. On hearing from the counsel for  
the parties we find that the reason for not promoting  
the applicant has not been assigned in the impugned  
Annexure 8 order. For the ends of justice we feel that  
the applicant should submit a representation before  
the authority and the authority shall pass a reasoned  
order, if such representation is filed within 15 days  
from the date of receipt of this order. The authority  
shall consider the representation and pass an order as  
at any rate  
early as possible/within 2 months from the date of  
filing of the representation. Accordingly, this Original  
Application is disposed of.

  
(G.L. SANGLYINE)  
ADMINISTRATIVE MEMBER

  
(D.N. BARUAH)  
VICE-CHAIRMAN

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